

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.15
(IB)-639(PB)/2018

IN THE MATTER OF:

State Bank of India
Vs.
M/s. Metenere Ltd.

.... Petitioner/Applicant

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 01.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Rajiv Nayyar, Mr. Gaurav H. Sethi, Mr. Deeptanshu Chandra, Mr. Rahul Pawar, Advs. in IA-638/2024
Ms. Anannya Ghosh, Ms. Mrinalini Mishra, Advs. in IA-504/2024

For the RP : Mr. Sunil Fernandes, Sr. Adv., Mr. Vaijayant Paliwar, Mr. Nikhil Mathur, Ms. Diksha Dadu, Advs.

For the CoC : Mr Ankur Mittal and Ms. Yashika Sharma, Advs.

For the Respondent : Mr. P. Nagesh, Sr. Adv., Mr. SPS Singh, Adv.
Ms. Purti Gupta and Ms. Henna George, Advs. for R-1 to R-4 in IA No. 3346/2021 & IA No. 3385/2021 and for R-2 to R-5 in IA No. 3389/2021

ORDER

IA-504/2024, IA-638/2024

1. Heard, Ld. Sr. Counsel Mr. Arvind Nayar appearing on behalf of the Applicant in IA-638/2024, Ld. Sr. Counsel Mr. P. Nagesh appearing on behalf of the IA-504/2024 and Ld. Sr. Counsel Mr. Sunil Fernandes appearing on behalf of the RP.

2. Ld. Counsel Mr. Ankur Mittal who earlier represented the CoC consisting of State Bank of India now taken over by NARCL undertakes to file his Vakalatnama on behalf of the NARCL immediately and also states on instructions that without prejudice to the contentions raised by these two Applicants in the above-mentioned IAs, they can be permitted to submit their Plan which will be scrutinized by the CoC on all aspects including their eligibility. These observations were made so as to enable the newly constituted CoC to take a call on the issue and report to us on the next date of hearing.

3. This interim order was passed on the request of the Ld. Counsel for the applicant. Both the Applicants are directed to submit the plan within three days from today.

4. At request and with consent of the parties, list the matter along with all the other pending applications for a physical hearing **on 15.05.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

Vinod Arora – 01.05.2024